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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 07.02.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.03/BB/2018	-	For submitting proof of service to the Corporate Debtor	Rule 4 of IB	Reliance Nippon Life Asset Management Ltd Vs BCIL Ria Properties Pvt Ltd


SL. NO. NAME (IN CAPITAL) & PHONE NUMBER REPRESENTATION TO WHOM SIGNATURE


N.K. Dinp
S. Raghunandan
H.G. Narayana
N. Vell. B.S.
Advocates
Patna Legnl

 9986633098

ORDER

Counsel for Petitioner is present. He has filed memo alongwith annexure to the effect that, Notice was served on the Corporate Debtor. We have seen the postal track obtained from the website of Indian Postal Department that, notice was served on the Corporate Debtor. Agraa Legal Advocate informed the Tribunal that, they will contact the Corporate Debtor and file vakalath for the Corporate Debtor. List it on 21/02/2018.


Member (T)


Member (J)